



2025:DHC:608-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **FAO(OS) (COMM) 17/2025, CM APPLs. 4682/2025 & 4683/2025**

NATIONAL TECHNICAL RESEARCH

ORGANISATIONAppellant

Through: Ms. Arunima Dwivedi, CGSC
with Ms. Pinky Panwar, GP, Ms. Kritika
Sharma and Mr. Amarjeet Deshmukh, Advs.

versus

M S CORPORATE INFOTECH PRIVATE

LIMITEDRespondent

Through: Mr. Amit Sinal, Sr. Adv.
with Mr. Bharat Arora and Mr. S. K. Arora,
Advs.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)

% **30.01.2025**

C.HARI SHANKAR, J.

1. After some hearing, Ms. Dwivedi seeks leave to withdraw this appeal, submitting that she would move an appropriate application before the learned Single Judge seeking direction to the respondent to furnish an appropriate security, as she has a stay in her favour in the Section 34 proceedings directed against the Arbitral Award.



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2. Without expressing any opinion on merits and reserving liberty as aforesaid, this appeal is disposed of as withdrawn.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

JANUARY 30, 2025/sk

[Click here to check corrigendum, if any](#)